RAMESH BAIS): (a) to (c) At present, no Hindi medium school is being changed into English medium school by the management of Bokaro Steel

Development Schemes for Workers in Steel Units

- 4394. SHRIANANTRAYDEVSHANKER DAVE: Will tile Minister of STEEL AND MINES be pleased to state:
- (a) the social development schemes for the workers employed in steel units in Gujarat and Maharashtra and M.R;
 - (b) the details thereof;

Wriuen Answers

- (c) whether Government have declared any special package plans for workers of steel units in Vidarbha and Kutch;
- (d) if so, the main characteristics of this package;
- (e) what is Government's plan for upliftment of workers belonging to rural and scheduled tribes community of the above districts: and
 - (f) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS): (a) to (f) The information is being collected and will be laid on the Table of the

इस्पात इकाइयों की स्थापना

- 4395. श्री चीमनभाई हरीभाई शुक्काः क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या उनकी हाल ही की विदेश यात्राओं के दौरान इस्पात क्षेत्र में इकाइयां स्थापित करने के लिए द्विपक्षीय समझोतों पर हस्ताक्षर किये गए हैं:
- (ख) यदि हां, तो उन देशों के नाम क्या है जो भारत में इस्पात क्षेत्र में निवेश करने और सहयोग देने के लिये सहमत हुए हैं;
- (ग) देश के विभिन्न राज्यों में उन स्थानों के नाम क्या है जिन्हें इस्पात संयंत्रों/इकाइयों की स्थापना के लिये चुना गया है:
- (घ) क्या उड़ीसा और मध्य प्रदेश राज्य में किसी स्थान को प्राथमिकता दी जाएगी; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री रमेश बैस): (क) जी, नहीं।

(ख) से (ङ) उपरोक्त (क) को देखते हुए प्रश्न नहीं

Revision in the rates of Royalty on Minerals

- DR. 4396. MAHESH CHANDRA SHARMA: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is a fact that alt^ ough royalty on minerals are revisable after every three years, Central Government make revision after five or six
- (b) whether it is also a fact that delay in the revision of royalty results in considerable loss of revenue to the State Government; and
- (c) whether Central Government are considering delegation of Powers to the State Governments to revise the rales of royalty and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS): (a) to (c) As per provisions of Section 9(3) of Mines and Minerals (Regulation and Development) Act, 1957, the Central Government may, by notification in the Official Gazcttee, amend the Second Schedule so as to enhance or reduce the rate at which royalty shall be payable in respect of any mineral with effect from such date as may be specified in the notification provided that the Central Government shall not enhance the rate of royalty in respect of any mineral more than once during any period of three years. The delay in revision and implementation of rates of royalty on major minerals occurs due to procedural as well as administrative reasons. However, revision of rates may not necessarily also mean enhancement of rates and loss of revenues may occur only when there is delay in enhancement of royalty rates,

The Central Government constituted a Committee under the Chairmanship of Secretary, Ministry of Mines, Government of India with Mining Secretaries of major mineral producing states. Controller General, Indian Bureau of Mines and Secretary General, Federation of Indian Mineral Industries etc. as members which considered apart from other aspects the suggestions for simplification of the procedure for effecting changes in revision of royalty rates of major minerals and ensuring